

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD  
(Special Original Jurisdiction)**

THURSDAY, THE SECOND DAY OF JANUARY  
TWO THOUSAND AND TWENTY FIVE

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION NOs: 42853, 42920, 43058 of 2022,  
13940, 13976 and 14011 of 2023**

**WRIT PETITION NO: 42853 OF 2022**

**Between:**

TRR Institute Of Medical Sciences, Represented by its Dean Dr. P.S. Jevoor  
TRR Nagar, Inole (V), Patancheru (M), Distt. Sangareddy, Telangana -502319

**...PETITIONER**

**AND**

1. Union of India, Through its Secretary, Ministry of Health and Family Welfare, Nirman Bhawan, New Delhi- 110 001
2. State of Telangana, Through its Secretary, Health and Family Welfare BRK Bhawan, Telangana Secretariat Hyderabad -500 022
3. National Medical Commission, Through its Chairman Pocket-14, Sector-8, Dwarka Phase-I New Delhi -110 017
4. Medical Assessment and Ratings Board, Through its President, Pocket-14, Sector-8, Dwarka Phase-I New Delhi -110 017
5. Kaloji Narayana Rao University of Health Sciences, Through its Registrar, Nizampura, Warangal, Telangana 506007

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue Writ Order or direction in the nature of mandamus for the following reliefs.

- i. to call for the records pertaining to the order passed by the Respondent no.4 Medical Assessment and Ratings Board (MARB) dated 13.04.2022 bearing no. NMC/UGR/2020/000326 withdrawing permission from Petitioner for academic session 2021-2022 and declare the same as without jurisdiction, illegal, arbitrary, contrary to the National Medical Commission Act, 2019 (NMC Act) and violative of Articles 14, 19(1)(g) and 21 of the Constitution of India and consequently quash the same.
- ii. To call for the records pertaining to the order passed by the Respondent no.3 National Medical Commission (NMC) dated 15.06.2022 bearing No. 21334 Legal/MARB/021439-42 withdrawing permission from Petitioner for academic session 2021-2022 and declare the same as without jurisdiction, illegal, arbitrary, contrary to the National Medical Commission Act, 2019 (NMC Act) and violative of Articles 14, 19(1)(g) and 21 of the Constitution of India and consequently quash the same.
- iii. To call for the records pertaining to the second appeal order passed by the Respondent no.1 dated 07.11.2022 bearing no.V.11013/90/2022-ME-I (FTS No.8175852) and declare the same as without jurisdiction, illegal, arbitrary, contrary to the National Medical Commission Act, 2019 (NMC Act) and violative of Articles 14, 19(1)(g) and 21 of the Constitution of India and consequently quash the same.
- iv. To call for the records pertaining to the order passed by Respondent No.4 Medical Assessment and Ratings Board (WARB) bearing No. NMC /UGRENEWAL/2022-23/000736 dated 17/11/022 granting renewal of permission for admitting the batch of 150 MBBS admissions for academic session 2022-2023 and direct the Respondent No. 4 to extend the permission granted for session 2022-23 to students admitted in session 2021-22.
- v. Direct the Respondents that 150 MBBS students admitted in the Petitioner Institution in academic session 2021-2022 be shifted back to the Petitioner institution and they be permitted to continue and complete their MBBS Course in the Petitioner institution.

**IA NO: 1 OF 2022**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the order passed by the Respondent no.1 dated 07/11/2022 bearing no.V.11013/90/2022-ME-I (FTS No.8175852) during the pendency of the above writ petition.

**IA NO: 2 OF 2022**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents not to take any coercive steps against the Petitioner insofar as return of full fee for students admitted in academic session 2021-2022 are concerned.

**IA NO: 1 OF 2023**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the letter issued by the Respondent no.5 dated 20/01/2023 bearing Lr.No.001258/KNRUHS/Admissions/2022 during the pendency of the above writ petition.

**IA NO: 3 OF 2022****BETWEEN**

1. K Ysaswini D/o K RaghavaRao  
Aged 18 years Occ: Student  
Flat No.17, Canara Towers  
Beside Benz Circle, Vijayawada
2. Mairipalam Archana D/o M Govind  
Aged 18 years Occ: Student  
R/o Erramanzil, Hyderabad
3. Maduri Sathvika Chandra D/o  
Aged 18 yrs Occ;Student r/o Hyderabad
4. Bus Akshaya D/o Busa Rajender  
Aged 18 years Occ:Student  
R/o 6-4-53/a, Near Hanuman Temple  
Rajanna Circilla District 505301
5. Vishnu Priya
6. L Praisv D/o L Vithal Rao  
Aged 18 years Occ: Student  
R/o 304, Sai Raghava Towers  
Jaibharath Nagar, Hyderabad 500 065
7. Thota Samyuktha D/o T Malleshwari  
Aged 18 years Occ:Student  
R/o 10-1-99/2/2/BLahari Residency  
403, Bhagyanagar Colony, Road No.4  
Sarooranagar, RR District
8. Sai Vineetha Bandaru D/o B Balaji  
Aged 18 years Occ:Student  
R/o 47-013/C Sai Colony, Chinthal  
Hyderabad 500 037

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9. S.K. Sony
- 10.D Adhiti D/o DSRK Swamy  
Aged 19 years Occ:Student  
R/oFlat No.1301, Matrusri Nagar,  
Miyapur, Hyderabad
- 11.G Manaswami D/o Murali Krishna  
Aged 20 years Occ:Student  
R/o Building No.2, Janapriya West City  
Miyapur, Hyderabad
- 12.Krishna Priya Reddy D/o Chandrasekhar Reddy  
Aged 18 years Occ:Student  
R/o 3-4-512/16 Flat No.401, SST Residency  
Barkatpura, Hyderabad 500027
- 13.Sukhi Jamadagni D/o S G Srinivas  
Aged 18 years Occ: Student R/o Flat No.201,  
Ganesh Towers Kacheguda, Hyderabad
- 14.B.Bhavana D/o B Ramakrishna  
Aged 19 yrs R/o 7-3-346  
Vijayanagar Colony, By Pass Road Khammam 507 002
- 15.Kola Nakshatra D/o K Srinivas  
Aged 18 years Occ:Student  
R/o Bornapelli Village, Raikal Mandal  
Jagitial, 505460
- 16.K Divya Sree D/o K Ravi Kumar  
Aged 18 years Occ: Student  
R/o Flat No.201, Vertex, Nizampet  
Kukatpally, Hyderabad
- 17.Ch Ankith Ephrain D/o Ch Sudheer Charles  
Aged 18 years Occ:Student  
R/o Nava Jeevan Hospital, Shamshabad  
Hyderabad 501 218
- 18.Siddam Rishitha D/o. Siddam Srikanth Rao,  
Aged about 18 Yrs, Occ: Student, R/o. 2-2-186/53/5,  
Flat No. 301, Sulekha Golden Towers,  
Amberpet, Hyderabad

..PETITIONERS  
RESPONDENTS

AND

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1. TRR Institute of Medical Sciences  
Represented by its Dean  
Dr P.S.Jevoor, TRR Nagar  
Inole Village, Patancheru Mandal  
Sangareddy District TS 502 319

.. RESPONDENT  
PETITIONER

2. Union of India  
Rep by its Secretary  
Ministry of Health and Family Welfare  
Nirman Bhawan, New Delhi 110 001

3. State of Telangana  
Represented by its Principal Secretary  
Health & Family Welfare  
BRKBhavan, Telangana Secretariat  
Hyderabad 500 022

4. Medical Assessment and Ratings Board (MARB)  
Under Graduate Section  
Rep by its President National Medical Commission  
Pocket-14, Sector-8, Dwaraka Phase-I  
New Delhi 110 017

5. National Medical Commission  
rep by its Chairman  
Pocket-14, Sector-8, Dwaraka Phase-I  
New Delhi 110 017

6. Kaloji Narayana Rao University of Health Sciences  
Rep by its Registrar, Nizampura  
Warangal, Telangana 506 007

..RESPONDENTS  
RESPONDENTS

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to implead the petitioners herein as Proposed Respondents.

**IA NO: 2 OF 2023**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to modify the order dated 16-03-2023 in W.P.No. 42853 of 2022 by further directing the Respondent No.6 University to instruct the reallocated College to refund from the total fee paid by Petitioners, an amount equivalent to the fees that would be collected/deducted by the Writ Petitioner towards the tuition fee for the period that they have imparted education to the Petitioners herein till they were transferred to the reallocated College.

**IA NO: 3 OF 2023**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to have the W.P.No.42853 of 2022 listed under caption "FOR BEING MENTIONED" for enabling the petitioners herein to seek a modification of the orders dated 16-03-2023 and for obtaining necessary orders.

**Counsel for the Petitioner: SRI AMIT KUMAR, Sr. COUNSEL, REP. FOR  
SRI D.SRINIVAS PRASAD**

**Counsel for the Respondent No.1: B.NARASIMHA SHARMA,  
ADDL. SOLICITOR GENERAL OF INDIA**

**Counsel for the Respondent No.2: SRI R.NAGARJUNA REDDY,  
AGP FOR HEALTH, MEDICAL & FAMILY WELFARE DEPT.**

**Counsel for the Respondent No.3 & 4: M/s. GORANTLA SRI RANGA PUJITHA,  
SC FOR NMC & MARD**

**Counsel for the Respondent No.5: SRI A.PRABHAKAR RAO, SC FOR KNRUHS**

**Counsel for the Proposed Respondent: SRI C.NARESH REDDY**

**WRIT PETITION NO: 42920 OF 2022****Between:**

Mahavir Institute of Medical Sciences, An Institution and a Trust constituted under the aegis of Bhagwan Mahavir Memorial Trust, having its registered Office at 10-1-1, Bhagwan Mahavir Marg, A.C. Guards, Hyderabad-500004

Rep. by its Director Sri Dr. Isari K.Ganesh, S/o. Late Isari Velan, aged 56 years, 2-4-40, Shivareddy Pet, Vikarabad, Vikarabad District, Telangana State - 501 102.

**...PETITIONER****AND**

1. Union of India, Rep. by its Secretary, Ministry of Health and Family Welfare, Nirman Bhawan, New Delhi- 110 001.
2. Medical Assessment and Ratings Board, Rep. by its President, National Medical Commission, Pocket-14, Sector-8, Dwarka Phase-I, New Delhi - 110 017.
3. National Medical Commission, Rep. by its Chairman, Administrative Section, Pocket-14, Sector-8, Dwarka Phase-I, New Delhi - 110 017.
4. State of Telangana, Rep. by its Secretary, Health and Family Welfare, BRK Bhawan, Telangana Secretariat, Hyderabad - 500 022.
5. Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Nizampura, Warangal, Telangana 506007

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of certiorari by calling for the records in the second appeal before Respondent No.1 preferred by the Petitioner institution vide impugned order No.11013/102/2022-ME-I (FTS No. 8183493) dated 07/11/2022 and quashing the same as it is discriminatory against the Petitioner institution in view of the order passed in similar circumstances in the case of MNR Medical College vide Order dt. 07.09.2022 by the Respondent No.2 as arbitrary, illegal, discriminatory, unconstitutional and violative of principles of natural justice and violative of Article 14 of the Constitution of India and consequently

- i) to set aside the impugned order No. 11013/102/2022-ME-I (FTS No. 8183493) dated 07.11.2022 with the direction to the Respondent No. 2 to extend the permission granted vide order dated 14.11.2022 for



session 2022-23 as well to students admitted is in session 2021-22 batch.

- ii) to issue an appropriate writ, order or direction more particularly one in the nature of writ of MANDAMUS setting aside the impugned order passed by the Respondent No.2 Medical Assessment and Ratings Board (MARB) dated 17.05.2022 bearing No. NMC/MCI/UG/2020/018326-36 withdrawing permission from Petitioner for academic session 2021-2022 and declare the same as without jurisdiction, illegal, arbitrary, contrary to the National Medical Commission Act, 2019 (NMC Act) and violative of Articles 14, 19(1)(g) and 21 of the Constitution of India.
- iii) to set aside the impugned order passed by the Respondent No.3 National Medical Commission (NMC) dated 22.08.2022 bearing No. NMC/DS(NMC)/Appeal/ 2022-422/031036-42 upholding MARB decision to withdraw permission from Petitioner for academic session 2021-2022 and declare the same as without jurisdiction, illegal, arbitrary, contrary to the National Medical Commission Act, 2019 (NMC Act) and violative of Articles 14, 19(1)(g) and 21 of the Constitution of India.
- iv) to issue an appropriate writ, order or direction more particularly one in the nature of writ of MANDAMUS setting aside the impugned notification issued by the Respondent No.5 University on 18.11.2022 for shifting of PG students of Petitioner Institution as arbitrary, discriminatory, illegal, unconstitutional, violative of statutory provisions and violative of principles of natural justice.
- v) To direct the Respondent No.2 and 5 that 150 MBBS students admitted in the Petitioner Institution be shifted back to the Petitioner institution and the fee returned by the Petitioner institution in respect of such students be returned back to the Petitioner Institution and they be permitted to continue and complete their MBBS/PG Course in the Petitioner institution for academic year 2021-22 batch.

**IA NO: 1 OF 2022**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of impugned order No. 11013/102/2022-ME-I (FTS No. 8183493) dated 07.11.2022 passed by Respondent No. 1 pending disposal of the writ petition.

**IA NO: 2 OF 2022**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the notification issued by the Respondent No.5 University on 18.11.2022 for shifting of PG students of Petitioner Institution pending disposal of the writ petition.

**IA NO: 3 OF 2022**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.1 to 5 not to take any coercive steps in transferring PG students for the academic year 2021-22 from Petitioner Institution to other colleges, pending disposal of the writ petition.

**IA NO: 4 OF 2022****BETWEEN**

1. B. SrilakhmyManasa, D/o. Sundar  
Aged 20 years, Occ: 1<sup>st</sup> year MBBS Student,  
Reallocated to Kamineni Institute of Medical Science,
2. VarnamRashmitha, D/o. Jaipal Reddy,  
Aged 20 years, Occ: 1<sup>st</sup> year MBBS Student,  
Reallocated to Mallareddy Medical College for Women,
3. SirigiriAmulya, D/o. Thirupathi,  
Aged 20 years, Occ: 1<sup>st</sup> year MBBS Student,  
Reallocated to Mallareddy Medical College for Women,
4. GaddamSathwik, S/o. Srinivas,  
Aged 20 years, Occ: 1<sup>st</sup> year MBBS Student,  
Reallocated in Prathima Institute of Medical Science, Karimanagar,
5. PratyushaPasumarthi, D/o. Prasad Pasumarthi  
Aged 20 years, Occ: 1<sup>st</sup> year MBBS Student,  
Reallocated Mamatha Medical College, Bachupally,
6. B. Veera Raghava, S/o. B. Veera Bhargava,  
Aged 20 years, Occ: 1<sup>st</sup> year MBBS Student,  
Reallocated in Apollo Medical college of science and Research
7. BoddupalliAkshitha, D/o. B. Srinivas,  
Aged 19 years, Occ; 1<sup>st</sup> MBBS Student,  
Reallocated to Mallareddy Medical College for Women,
8. Palle. KarithikeyaGiri, S/o. Palle. Sriharinath,  
Aged 20 years, Occ: 1<sup>st</sup> year MBBS Student,  
Reallocated to Apollo Medical College of Science and Research
9. G. Abhishakth, S/o. G. Krishnaiah,  
Aged 18 years, Occ: MBBS 1<sup>st</sup> year Student,  
Reallocated to Mallareddy Medical College,

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10. Jessica Michael D/o. James Michael,  
Aged 20 years, Occ: 1<sup>st</sup> year MBBS Student,  
Reallocated to Chelmeda Anand Rao Institute of Medical Sciences.
11. Shyam Deepthi Reddy, d/o. Shyam Kasi reddy,  
Aged 20 years, Occ: 1<sup>st</sup> Year MBBS Student,  
Allotted to Mallareddy Medical College for Women,
12. JaggariDharini, D/o. J. Sridhar Reddy,  
Aged 20 years, Occ: 1<sup>st</sup> year MBBS Student,  
Reallocated to Mallareddy Medical College for Women,
13. PremireddyTejaswini, D/o. P. Srveshwar Reddy,  
Aged 20 years, Occ: 1<sup>st</sup> year MBBS Student,  
Reallocated Mallareddy Medical College for Women,
14. Sravani, D/o. Venkat Rao,  
Aged 22 years, Occ: 1<sup>st</sup> year MBBS Student,  
Reallocated to Mallareddy Medical College for women.
15. Bharanam Dharani, D/o. B. Konda Redy,  
Aged 19 years, Occ: 1<sup>st</sup> years MBBS Student,  
Reallocated to RVM Institute of Medical Sciences.
16. Badavath Tejaswi, S/o. Vasu  
Aged 19 years, Occ:Student (RVM College)
17. Tangallapally Sri Chandana, D/o. Bhaskara Chari  
Aged 19 years, Occ:Student (RVM College)
18. Kanugula Akshitha, D/o.Jogaiah,  
Aged 23 years, Occ:Student reallocated to RVM College,
19. Velupuri Lakshmi Apoorva  
Aged 19 years, Occ:Student (RVM)
20. Y. Mounika, D/o. Madhusudhana Chary,  
Aged 19 years, Occ:Student (Kamineni)
21. G. Udaya Sri, D/o. G. Srinivas,  
Aged 20 years, Occ:Student (Kamineni)
22. A. Anusha, D/o. A. yadagiri,  
Aged 22 years, Occ:Student (Kamineni)
23. K. Sai Chandana, D/o. K. Basappa.  
Aged 19 years, Occ:Student (Kamineni)
24. D. Suma, D/o. D. Sugunakar,  
Aged 21 years, Occ:Student (Kamineni)

- 25. P. Nikhitha, D/o. P. Swamy,  
Aged 19 years, Occ:Student (Kamineni)
- 26. Divya Sri Koduri, D/o. Ravinder Babu  
Aged 19 years, Occ:Student (Kamineni)
- 27. Aduri Rupa Sri Laxmi, D/o. Aduri Srinivas Rao,  
Aged 19 years, Occ:Student (Kamineni)
- 28. Felicia Joy Sagar, s/o. M. Manohar Sagar  
Aged 21 years, Occ:Student (Kamineni)
- 29. K. Yasaswini Reddy, D/o. Appa Reddy,  
Aged 19 years, Occ:Student (Mallareddy college)
- 30. E. Spoorthi, D/o. Earla Mallikarjun  
Aged 19 years, Occ:Student (Mallareddy college)
- 31. M. Nandini, D/o. M. Venkata Ramana,  
Aged 19 years, Occ:Student (Malla Reddy)
- 32. V. Vanditha, D/o. V. Anil Kumar,  
Aged 18 years, Occ:Student (Prathima college)
- 33. T. Pujitha, D/o. T. Sridevei  
Aged 19 years, Occ:Student (Prathima college)

..PETITIONERS  
PROPOSED RESPONDENTS

AND

- 1. Mahavir Institute of Medical Sciences  
An Institution and a trust constituted under the aegis  
Bhagwan Mahavir Memorial Trust,  
Having its registered office at  
# 10-1-1 Bhagwan Mahavir Marg  
AC Guard, Hyderabad 500 004 rep by its Director  
Dr Isari K.Ganesh S/olate Isari Velam  
Aged 56 years R/o # 2-4-40, Shivareddypet  
Vikarabad, Vikarabad District TS 501 102
- 2. Union of India  
Rep by its Secretary  
Ministry of Health and Family Welfare  
Nirman Bhawan, New Delhi 110 001
- 3. Medical Assessment and Ratings Board (MARB)  
Under Graduate Section  
Rep by its President National Medical Commission  
Pocket-14, Sector-8, Dwaraka Phase-I  
New Delhi 110 017

.. RESPONDENT  
PETITIONER

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Administrative Section, rep by its Chairman  
Pocket-14, Sector-8, Dwaraka Phase-I  
New Delhi 110 017

5. State of Telangana  
Represented by its Principal Secretary  
Health & Family Welfare  
BRKBhavan, Telangana Secretariat  
Hyderabad 500 007

6. Kaloji Narayana Rao University of Health Sciences  
Rep by its Registrar, Nizampura  
Warangal, Telangana 506 007

RESPONDENTS  
RESPONDENTS

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to implead the petitioners herein as Proposed Respondents.

**IA NO: 1 OF 2023**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to have the W.P.No.42920 of 2022 listed under caption "FOR BEING MENTIONED" for enabling the petitioners herein to seek a modification of the orders dated 16-03-2023 and for obtaining necessary orders.

**IA NO: 2 OF 2023**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to modify the order dated 16-03-2023 in W.P.No.42920 of 2022 by further directing the Respondent No.6 University to instruct the reallocated College to refund from the total fee paid by Petitioners, an amount equivalent to the fees that would be collected/deducted by the Writ Petitioner towards the tuition fee for the period that they have imparted education to the Petitioners herein till they were transferred to the reallocated College.

**Counsel for the Petitioner: SRI Dr. VENKAT REDDY DONTI REDDY**

**Counsel for the Respondent No.1: B.NARASIMHA SHARMA,  
ADDL. SOLICITOR GENERAL OF INDIA**

**Counsel for the Respondent No.2 & 3: M/s. GORANTLA SRI RANGA PUJITHA,  
SC FOR NMC & MARD**

**Counsel for the Respondent No.4: SRI R.NAGARJUNA REDDY,  
AGP FOR HEALTH, MEDICAL & FAMILY WELFARE DEPT.**

**Counsel for the Respondent No.5: SRI A.PRABHAKAR RAO, SC FOR KNRUHS**

**Counsel for the Proposed Respondent: SRI C.NARESH REDDY**

**WRIT PETITION NO: 43058 OF 2022****Between:**

1. Mr. Piyush Soni, S/o. Mr. Gowri Shankar Soni, Aged about 19 years, R/o. 22-5-778, Fataullah Baig, Mir Chowk, Charminar, Hyderabad - 500002, Telangana.
2. Mr. P. Samuel Raj, S/o. Mr. P. Raj Babu, Aged about 22 years, R/o. 2-14-177, Beerappaguda, Uppal, Rangareddy - 500039, Telangana
3. Mr. Sanket Shetkar, S/o. Mr. Shivakumar Shetkar, Aged about 21 years, R/o. 209, Jamgi Road, Santhpur, Bidar - 585421, Karnataka

**...PETITIONERS****AND**

1. Union of India, through its Secretary, Ministry of Health and Family Welfare, Ninnan Bhawan, New Delhi - 110001.
2. State of Telangana, through its Secretary, Department of Health and Family Welfare, BRK Bhawan, Telangana Secretariat, Hyderabad - 500022
3. Kaloji Narayana Rao University of Health Sciences, through its Registrar, Nizampura, Warangal - 506007, Telangana.
4. Medical Assessment and Ratings Board, through its President, Pocket-14, Sector-8, Dwarka Phase-I, New Delhi - 110017.
5. National Medical Commission, through its Chairman Pocket-14, Sector-8, Dwarka Phase-I, New Delhi - 110017.
6. TRR Institute of Medical Sciences, through its Dean and Principal, TRR Nagar, Inole (V), Patancheru (M), Sangareddy -502319, Telangana.

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue writ, order or direction in the nature of Mandamus declaring the proceedings No. NMC/UGR/2020/000326 dt. 13/04/2022 and proceedings No. NMC/UGR/2020/ 000326/017488-97 dt. 04/05/2022 issued by the 4th Respondent as confirmed in first appeal by the 5th Respondent by orders in proceedings No. 21334/Legal/MARB/ 021439-42 dt. 15/06/2022 and further confirmed in second appeal by the 1St Respondent by orders in proceedings No. V.11013/90/2022-ME-I (FTS No. 8175852) dt. 07/11/2022 and also the memo issued by the 2nd Respondent bearing Memo No. 4596/C1/2022 dt. 19/05/2022 in cancelling the admissions in MBBS course for the academic year 2021-2022 in the 6th Respondent college and further reallocating the Petitioner students already admitted and pursuing the 1st year MBBS course to other colleges as

arbitrary, illegal, without jurisdiction and consequently set aside the same and direct the Respondents 2 to 5 to repatriate/shift back the Petitioners/students admitted in the 6th Respondent college for the academic year 2021-2022 from new colleges to the 6th Respondent college enabling them to pursue the balance MBBS course.

**IA NO: 1 OF 2022**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of order vide No. NMC/UGR/2020/000326 dt. 13.04.2022 and order vide No. NMC/UGR/2020/000326/017488-97 dt. 04.05.2022 passed by the 4th Respondent during the pendency of this Writ Petition.

**Counsel for the Petitioner: M/s. K.MAMATA, REP. FOR SRI M.SRIDHAR**

**Counsel for the Respondent No.1: B.NARASIMHA SHARMA,  
ADDL. SOLICITOR GENERAL OF INDIA**

**Counsel for the Respondent No.2: SRI R.NAGARJUNA REDDY,  
AGP FOR HEALTH, MEDICAL & FAMILY WELFARE DEPT.**

**Counsel for the Respondent No.3: SRI A.PRABHAKAR RAO, SC FOR KNRUHS**

**Counsel for the Respondent No.4 & 5: M/s. GORANTLA SRI RANGA PUJITHA,  
SC FOR NMC & MARD**

**WRIT PETITION NO: 13940 OF 2023**

**Between:**

1. Bona Prem Chand, S/o B Hari Babu, Aged About 21 Years Hot No.204, Yashodha Nilayam, Kuktpally, Medchal, Telangana. 500072
2. Ashwini Bhanumathi, D/o Ashwini Balaraju, Aged About 19 Years Plot No. 491, Suryaprakash Satelite Township Near Yennepally, Vikarabad, 501101
3. Patewar Durgesh Dattatray, S/o Dattatray, Aged About 21 Years Near Venkatesh Garden Main Road Loha, Maharashtra-431708.
4. Hashmi Tuba Fatema Raees, D/O Raees, Aged About 21 Years Rahmat, Nagar In Front Of Sp Office Beed 431 122
5. Sai Ram Guguloth, S/o Deshirarn, Aged About 22 Years Sri Shanthi Nagar Coloby Road No.2, Hanmkonda, Warangal-506001.
6. Bhilavath Sai Venkata Rohith, S/o Bhilavath Lakshma Nayik, Aged About 20 Years B. Lakshmanaik, Bm, Lic Of India, Branch Office Vinukonda 522647
7. Peddagoni Sai Adithiya Goud, S/o Peddagoni Venugopal Goud, Aged About 20 Years H.No. 13-143, Sai Nagar Near Ideal School, Tupran, 502334



8. Saichand Mandava, S/o Mandava Shaba, Aged About 23 Years Flat No 303 Road No 13 Sreenikethan, Abhinandana, Ayyapasociety-500081.
9. Gorre Savyasachi, S/o Gone Rajendar, Aged About 21 Years H.No.8-3-44/1 Vemulawada, Vemulwada-505302.
10. Boga Amit, S/o Boga Prem Kumar, Aged About 19 Years H.No. 6-7611 1st Lane Sri Nager Colony, Kothagudem, 507101
11. Dachapally Sree Sai Kumar Reddy, S/o.Dasharatha Reddy, Aged About 19 Years, Flat No. 501, Sai Nivaspts, Dwaraka Nagar, Hasti Napuram South-500070
12. Patil Disha Satyasen, D/o Satyasen, Aged About 20 Years, Shirol (Va), Taluka Nilanga, Dist. Latur, Maharashtra-413530.
13. Veerubhotla Shanmuka Kedarnath, S/o Veerubhotla Srinivas Sharma, Aged About 19 Years, H.No. 11-2-472/14, Namalagundu Secunrabad -500061
14. V Satya Sai Sharath Kumar, S/o V V N Satyanarayana, Aged About 20 Years, H.No.C-72, Vanasthalipuram, Hyderabad, Rangareddy Dist, 500070.
15. Siddipeta Mokshith Reddy, S/o Siddipeta Anantha Reddy, Aged About 18 Years, Plat No. 204 Sri Sai Residency, Prasanth Nagar, Vanastalipuram, 500070
16. Bagu Hemanth Mahesh, S/o.Rama Bhaskara Rao, Aged About 21 Years, Borrarn Palam, T Naraspuram, West Godavari, AP-534451.
17. Garikapati Sai Prudhvi Nath, S/o.Garikapati Venkata Ramarao, Aged About 18 Years, Plot No. 502, Sarada Nilayam, Opp. Power Gujjanagar Guntur 522006
18. Narlawar Sakshi Balajirao, S/o Balaji, Aged About 21 Years, At Post Ram Galli Near Hanuman Mandir Narsi Tq Naigaon Dist Nanded-431709.
19. Sawale Deepali Chandrashekar, D/o Chandrashekar, Aged About 19 Years, Pandharikrupa, Newadarsh Colony Jalkot Road , Udgir-413517
20. Poola Niranjan Sujith Kumar, S/o Paola Poorna Chandra Rao, Aged About 20 Years, Flat No. 504, Rohini Residency, Venkataramana Colony, Road No.11. Hasthinapuram, Hyderabad-500070.
21. Singaram Niharika, D/o Singaram Yadagiri Nivas, Aged About 20 Years, H No.1-89, Hazipally, Farooqnagar Mandal, Mahaboobnagar Dist. Telangana 509410
22. Gadi Akshitha, D/o G Anjanaiah, Aged About 20 Years, 41/4-2, Kothapeta,Kurnool-518001
23. Nigawad Rohith Reddy, S/o Nigawad Mutyam Reddy, Aged About 19 Years, H. No. 3-4-101, Kisangally, Baimsa, Nirmal,Adilabad-504103
24. Kilaparathi Usha Sree, D/o Kilaparathi Rambabu, Aged About 19 Years, D.No.9-3-46, 9th Ward, Saanthinagar, Narsipatnam, Ankapalli-531116
25. Kummari Vamshika, D/o Kummari Venkata Ramana, Aged About 21 Years, H.No. 1-3-127/15, Sastry Nagar Nirmal-504105
26. Patil Sakshi Babasaheb, D/o Babasaheb Patil, Aged About 20 Years, Shanti Niketan Colony Osmanbad, Maharashtra-413501
27. Mucherla Satya Bhargava Sri Vasthav, S./o.Mucharla Subhakara Raja, Aged About 20 Years, H.No.14-13-39/4 Narsapur, Roypeta, West Godawari Dist-534275
28. Ganathi Santhoshi, S/o Ganthi Vara Prasad, Aged About 19 Years, H.No.2-2-147/9 N, Adarshanagar, Tandur, Vikarabad District-500102

29. Muthyala Shreshta, D/o Muthyala Venkatesham, Aged About 20 Years, Plot No. 23, Aryan Reddynagar, Rangareddy, Telangana-500097
30. Dongari Sai Santosh Dheeraj, S/o Dongari Navin Chandra, Aged About 19 Years, Jeedimetla, Janapriya Apst B Block-259

**...PETITIONERS**

**AND**

1. Union of India, Through its secretary, Ministry of Health and Family Welfare, Nirman Bhawan, New Delhi- 110 001
2. State of Telangana, Through its Secretary, Health and Family Welfare BRK Bhawan, Telangana Secretariat Hyderabad - 500 022
3. Kaloji Narayana Rao University of Health Sciences, Through its Registrar, Nizampura, Warangal, Telangana 506007
4. Medical Assessment and Ratings Board, Through its President, Pocket-14, Sector-8, Dwarka Phase-I New Delhi - 110 017
5. National Medical Commission, Through its chairman Pocket-14, Sector-8, Dwarka Phase-I New Delhi - 110 017
6. Mahavir Institute of Medical Sciences, Through its Director, Bhagwan Mahavir Marg, A C Guards, Hyderabad 500004

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order or direction more particularly one in the nature of the writ of Mandamus declaring the Minutes of Meeting No. NMC/22252/LEGALMARB/ dt. 29.03.2023 passed by the 4th Respondent as illegal, arbitrary, without application of mind, violative of Articles 14, 19(1)(g) and 21 of the Constitution of India and consequently quash the Minutes of Meeting No. NMC/22252/LEGALMARB/ dt. 29.03.2023 passed by the 4th Respondent and direct the 5th Respondent to issue necessary proceedings for repatriating the writ petitioners to 6th Respondent College for pursuing MBBS (UG) Course (by revoking the withdrawal of Letter of Permission dt. 17.05.2022 to 6th Respondent).

**IA NO: 1 OF 2023**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to

issue necessary proceedings for repatriating the writ petitioners to 6th Respondent College for pursuing MBBS (UG) Course.

**Counsel for the Petitioner: M/s. K.MAMATA, REP. FOR SRI M.SRIDHAR  
M/s. CKR ASSOCIATES**

**Counsel for the Respondent No.1: B.NARASIMHA SHARMA,  
ADDL. SOLICITOR GENERAL OF INDIA**

**Counsel for the Respondent No.2: SRI R.NAGARJUNA REDDY,  
AGP FOR HEALTH, MEDICAL & FAMILY WELFARE DEPT.**

**Counsel for the Respondent No.3: SRI A.PRABHAKAR RAO, SC FOR KNRUHS**

**Counsel for the Respondent No.4 & 5: M/s. GORANTLA SRI RANGA PUJITHA,  
SC FOR NMC & MARD**

**WRIT PETITION NO: 13976 OF 2023**

**Between:**

1. Kata Krishna Chaitanya, S/o Kata Rama Krishnaiah, Aged about 20 years, H.No.24-3-2, Plot No.2, Road No.5, Sitha Medows, Badangipet, Kanchanbagh, Hyderabad-500058
2. Padigelwar Poojitha, D/o Padigelwar Kishore Kumar, Aged about 20 years, 9-35/3, Teachers Colony, Adilabad, Telangana-504001
3. Pakeer Hari Priya, D/o Pakeer Raghu Ram, Aged about 31 years, H.No.8-1-68/A/1/60, Vinayak Nagar, Shaikpet, Golconda, Hyderabad, Telangana-500008
4. Bagagoni Sai Sri, D/o Harishanker, Aged about 19 years, 8-17914, J P Colony, Patancheru, Sangareddy Dist.,
5. Mamidi Karthik Reddy, S/o Mamidi Jangareddy, Aged about 19 years, H.No.1-5411, Penjerla, Kothur Mandal, Mahbubnagar, Telangana-509228
6. Buddha Bhavana, D/o Ramakrishna, Aged about 19 years, 7-3-346, Vijaynagar Colony, -3, Khammam, Telangana 507002
7. Musa Vijay Kumar, S/o M Babu, Aged about 19 years, 8-2-109/3/1, Apseb Colony, Sagar Raod, Hyderabad-500079.
8. Sanket, S/o. Shivakumar, Aged about 21 years, 209, Jamgi Road, Santhpur, Bidar, Karnataka-585421.
9. Pooja Singh, D/o Subhash Chandra Singh, Aged about 21 years, Plot No.1059, Asbestos Colony, Jagargutta, Balanagar, Kv Rangareddy 500037
10. S Sankalp, S/o.S Jagadeesh Babu, Aged about 19 years, Plot No. 10, K.N Enclave, Srinivas Nagar, Kapra, Hyderabad 500062
11. P Sameul Raj, S/o Peruri Raj Babu, Aged about 22 years, 2-14-177, Beerappaguda, Uppal, Kv Rangareddy, Telangana-50039
12. Piyush Soni, S/o Gown Shankar Soni, Aged about 19 years, 22-5-778, Fataullah Baig, Mir Chowk, Channinar, Hyderabad 500002
13. Ameena Naaz, S/o Mohd Mujahed Ali, Aged about 21 years, H.No.8-3-234/347, Laxmi Narsimha Nagar Yousufguda, Hyderabad Telangana-500045

14. Ria.T.Ram, D/o M.Kodandarama, Aged about 19 years, 14,14th Cross 3rd  
Main Vinayaka Circle, Hoysala Nagar, Ramamurthy  
Nagar, Bengaluru, Karnataka-560016
15. Jahnvi Soni, D/o Rajnish Soni, Aged about 19 years, H.No 5-115 Narsingh  
Mandir Road, Shamshabad, K.V Rangareddy, Telangana 501218
16. Kungulwar Juhi Sandeep, S/o Sandeep Kungulwar, Aged about 19 years,  
H.No.14/2, Vardhaman Nagar, Bhavani Pet, Solapur, Maharashtra-413002
17. Madugula Amulya, D/o M Sunil Srikanth Prasad, Aged about 19 years, B-321,  
Western Plaza Apts., D V Colony, Manikonda, Hyderabad.
18. Yeware Amarnath Sahebrao, S/o Saheb Rao, Aged about 19 years,  
Atnoor(V)(M) Latur, Jalkot, Maharashtra-413532
19. Annupa Reddy Rama Kanth Reddy, S/o.Saidi Reddy, Aged about 21 years,  
H.No.5-437, Dondapadu Village Chinthalem Mandal Suryapet Dist, Telangana  
508246
20. K Tharun, S/o Konda Pundarikudu, Aged about 22 years, 4-47, Singotam,  
Kollapur, Nagarkamool, Telangana - 509102
21. Yadira Indrateja Goud, S/o Yadira Balraj, Aged about 22 years, 5-4-1615/1,  
Saheb Nagar, Vanastalipuram, Hayath Nagar, Rangareddy, Telangana-  
500070.
22. Akepogu Daniella Sabi Abraham, Akepogu Samuel Prabhaker, Aged about 19  
years, H.No.1-15, Kothapally, Near Ups-Pathashala, Gadwal(M)-509125.
23. Galipalli Sreya, D/o Galipalli Praveen, Aged about 19 years, H.No 851, Mig  
Bhel, Sarilingampally, Rangareddy, Telangana 500032
24. Jakkula Shreeya Rao, S/o Jakkula Kantha Rao, Aged about 19 years, H.No.  
3-6-272/1, Subash Nagar, Karimnagar, Telangana 505001
25. Poreddy Karthik Reddy, S/o P Srinivas Reddy, Aged about 20 years, H.No.5-  
45, Palarnakula(V), Shamshabad(M), Rangareddy Dist., - 509325.
26. Brenham Borugadda, S/o. Kissinger Borugadda, Aged about 21 years, H.No  
16-6-85, Christian Petabetel Church, Guntur Andhra Pradesh-522001
27. Chadar Akanksha Bhaskerrao, D/o.Bhaskerrao, Aged about 21 years,  
Bavojigudem, Maripeda Neelkurthy, Warangal, Telangana-506315
28. Shaaz Ahmed, S/o Anis Ahmed Abdul Jalil, Aged about 22 years, Near Police  
Station, Quazipura, Anjangaon Surji, Amravathi, Maharastra, 444705
29. Goverdhanam Anerudh, S/o G Rain Kumar, Aged about 19 years, H.No 8-6-  
34 Padmavathi Colony Mahbubnagar, Telanga 509001
30. Besta Sai Charan, S/o B Balavenkata Ramana, Aged about 22 years, H.No.3-  
178, Parvathinagar, Kalyana Durgam Ananthapuram Andhra Pradesh 515761

...PETITIONERS

**AND**

1. Union of India, Through its secretary, Ministry of Health and Family Welfare,  
Nirman Bhawan, New Delhi- 110 001
2. State of Telangana, Through its Secretary, Health and Family Welfare BRK  
Bhawan, Telangana Secretariat Hyderabad - 500 022
3. Kaloji Narayana Rao University of Health Sciences, Through its Registrar,  
Nizampura, Warangal, Telangana 506007

4. Medical Assessment and Ratings Board, Through its President, Pocket-14, Sector-8, Dwarka Phase-I New Delhi - 110 017
5. National Medical Commission, Through its Chairman, Pocket-14, Sector-8, Dwarka Phase-I New Delhi - 110 017
6. TRR Institute of Medical Sciences, Through its Dean and Principal, TRR, Nagar, Mole (V), Patancheru (M), Distt. Sangareddy, Telangana -502319

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order or direction more particularly one in the nature of the writ of Mandamus declaring the Minutes of Meeting No. NMC/22252/LEGALMARB/ dt. 29.03.2023 passed by the 4th Respondent as illegal, arbitrary, without application of mind, violative of Articles 14, 19(1)(g) and 21 of the Constitution of India and consequently quash the Minutes of Meeting No. NMC/22252/LEGALMARB/ dt. 29.03.2023 passed by the 4th Respondent and direct the 5th Respondent to issue necessary proceedings for repatriating the writ petitioners to 6th Respondent College for pursuing MB13S (UG) Course (by revoking the withdrawal of Letter of Permission dt. 13.04.2022 to 6th Respondent).

**IA NO: 1 OF 2023**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to issue necessary proceedings for repatriating the writ petitioners to 6th Respondent College for pursuing MBBS (UG) Course.

**Counsel for the Petitioner: M/s. K.MAMATA, REP. FOR SRI M.SRIDHAR**

**Counsel for the Respondent No.1: B.NARASIMHA SHARMA,  
ADDL. SOLICITOR GENERAL OF INDIA**

**Counsel for the Respondent No.2: SRI R.NAGARJUNA REDDY,  
AGP FOR HEALTH, MEDICAL & FAMILY WELFARE DEPT.**

**Counsel for the Respondent No.3: SRI A.PRABHAKAR RAO, SC FOR KNRUHS**

**Counsel for the Respondent No.4 & 5: M/s. GORANTLA SRI RANGA PUJITHA,  
SC FOR NMC & MARD**

**WRIT PETITION NO: 14011 OF 2023****Between:**

1. Mohammed Khaja Faizoddin, S/o Mohammed Rukmoddin, Aged About 32 Years H.No.1-120/38/2, Plat No.85, Sai Dharani Nagar, Phase-2, Nethaji Nagar Statue Nagaram, K V Ranga Reddy, Telangana-500083.
2. Khaja Moeeduddin Maaz, S/o Khaja Fareed Uddin, Aged About 35 Years H.No.12-2-720/10/1 Ground Floor, P And Colony, Beside Salama Hospital, Rethibowli, Vtc Mehdipatnam, Dist. Hyderabad,
3. Atla Sudheer Reddy, S/o Atla Venkata Reddy, Aged About 27 Years H.No.5-9a, Santhamaguluru, Santhamaguluru, Prakasam, Andhra Pradesh-523302.
4. Pandillapalli Sai Ketan, S/o Pandillapalli Ramarao, Aged About 30 Years H.No. 5-4-58/16, Gayathri Nagar Road No 2, Kukatpally, Near BJP Office, Tirumalagiri, Kukatpally, Hyderabad, Telangana-500072.
5. Akula Vikram, S/o Akula Venkatesham, Aged About 31 Years H.No. 338 Jalvayuvihar Colony, Opp Kphb, Near Jntu, Kukatpally, Hyderabad, Telangana 500072
6. Thirupathi Kasaraju, S/o Ilaiah Kasaraju, Aged About 35 Years H.No.3-2, Jagannadhpur, Elkathurtha, Jeelgul, Jeelgula, Elkathurthi, Karimnagar, Telangana-505498

**...PETITIONERS****AND**

1. Union of India, Through its secretary, Ministry of Health and Family Welfare, Nirman Bhawan, New Delhi- 110 001
2. State of Telangana, Through its Secretary, Health and Family Welfare BRK Bhawan, Telangana Secretariat Hyderabad - 500 022
3. Kaloji Narayana Rao University of Health Sciences, Through its Registrar, Nizampura, Warangal, Telangana 506007
4. Medical Assessment and Ratings Board, Through its President, Pocket-14, Sector-8, Dwarka Phase-I New Delhi - 110 017
5. National Medical Commission, Through its chairman Pocket-14, Sector-8, Dwarka Phase-I New Delhi - 110 017
6. Mahavir Institute of Medical Sciences Through its Director, Bhagwan Mahavir Marg, A C Guards, Hyderabad 500004

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order or direction more particularly one in the nature of the writ of Mandamus declaring the Minutes of Meeting No. NMC/22252/LEGALMARB/ dt. 29.03.2023 passed by the 4th Respondent as illegal, arbitrary, without application of mind, violative of Articles 14, 19(1)(g) and

21 of the Constitution of India and consequently quash the Minutes of Meeting No.NMC/22252/LEGALMARB/ dt. 29.03.2023 passed by the Respondent and direct the 5th Respondent to issue necessary proceedings for repatriating the writ petitioners to 6th Respondent College for pursuing PG Course by revoking the withdrawal of Letter of Permission dt. 17.05.2022 to 6th Respondent.

**IA NO: 1 OF 2023**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to issue necessary proceedings for repatriating the writ petitioners to 6th Respondent College for pursuing PG Course.

**Counsel for the Petitioner: M/s. K.MAMATA, REP. FOR SRI M.SRIDHAR**

**Counsel for the Respondent No.1: B.NARASIMHA SHARMA,  
ADDL. SOLICITOR GENERAL OF INDIA**

**Counsel for the Respondent No.2: SRI R.NAGARJUNA REDDY,  
AGP FOR HEALTH, MEDICAL & FAMILY WELFARE DEPT.**

**Counsel for the Respondent No.3: SRI A.PRABHAKAR RAO, SC FOR KNRUHS**

**Counsel for the Respondent No.4 & 5: M/s. GORANTLA SRI RANGA PUJITHA,  
SC FOR NMC & MARD**

**The Court made the following: COMMON ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION Nos.42853, 42920, 43058 of 2022,  
13940, 13976 and 14011 of 2023**

**COMMON ORDER:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Amit Kumar, learned Senior Counsel representing Mr. D. Srinivas Prasad, learned counsel for the petitioner in W.P.No.42853 of 2022.

Dr. Venkat Reddy Donthi Reddy, learned Senior Counsel for the petitioner in W.P.No.42920 of 2022.

Ms. K. Mamata, learned counsel representing Mr. M. Sridhar, learned counsel for the petitioners in W.P.Nos.43058 of 2022; 13940, 13976 and 14011 of 2023.

Mr. B.Narasimha Sharma, learned Additional Solicitor General of India for Union of India.